

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 102
145/241-242/ND/2020**

IN THE MATTER OF:

Rajni Mittal

...APPLICANT

Vs.

M/s. Swarup Mittal Builders and Contractors Pvt. Ltd

...RESPONDENT

Section

Under Section 241-242

**Order delivered on 04.11.2020
(Virtual Hearing)**

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Applicant

**:Mr. Anjaneya Mishra, Mr. Rakesh
Kumar and Mr. Sahil, Advocates**

For the Respondent/ Corporate-debtor :

ORDER

Heard the submissions made by the counsel for the petitioner. Perused the paper book. The non-applicants are directed to maintain the status quo on the share holding and the board of the respondent no.1 company. The non-applicants are also directed to maintain the status quo of the properties and more particularly immovable properties and not to deal with the same which may affect the interest of the petitioners. Serve urgent notice on the non-applicants for their appearance for virtual hearing as well as for filing reply. Two week's time has been granted in this matter for completion of service of notice and let the matter be listed on 07.12.2020.

- S d -

**(V.K. Subburaj)
Member (T)**

- S d -

**(P.S.N. Prasad)
Member (J)**

(Anjula)